



* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **INCOME TAX APPEAL No. 1159/2018**

Reserved on : 23rd October, 2018
Date of decision: 17th January, 2019

PRINCIPAL COMMISSIONER OF INCOME TAX-4 Appellant
Through Mr. Sanjay Kumar & Mr. Asheesh Jain,
Advocates.

versus

GAURSONS REALTY PRIVATE LIMITED Respondent
Through Advocate (appearance not given)

CORAM:
HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE ANUP JAIRAM BHAMBHANI

SANJIV KHANNA, J.:

This appeal by the Revenue under Section 260A of the Income Tax Act, 1961 ('Act', for short) in the case of Gaursons Realty Private Limited (Respondent-assessee for short) relates to Assessment Year 2014-15 and arises from the order of the Income Tax Appellate Tribunal ('Tribunal', for short) dated 7th May, 2018.

2. By the impugned order, the Tribunal has allowed the appeal of the respondent-assessee and deleted disallowance of interest expenditure of Rs.5,68,97,378/- on interest bearing loans, on account of diversion and advances and interest free loans to sister companies.

3. The respondent-assessee had taken following loans from banks:-



“

Name of the Bank	Loans Raised (Rs.)	Interest Paid (Rs.)
Andhra Bank	78,00,00,000/-	7,80,04,772/-
Bank of Baroda	87,50,00,000/-	7,57,71,924/-
Total	16,55,00,00,000/-	15,37,76,696/-

”

4. The respondent-assessee had given interest free loans to its sister companies as per details given below:-

“

Name	Amount outstanding as on 31.3.2014 (Rs.)
SKA Realtech (P) Ltd	3,00,00,000/-
Gaursons Sportswood (P) Ltd	2,00,00,076/-
Gaursons Realtech (P) Ltd	8,59,44,137/-
Shri Shyam Buildcon (P) Ltd	1,00,00,000/-
Banwari Lal Gaur	1,50,00,000/-
Gaursons Infratech P Limited	18,000/-

”

5. The respondent-assessee had also given following advances to sister companies for purchase of land:-

“

Name	Amount outstanding as on 31.3.2014 (Rs.)
Gaursons Realtech (P) Ltd	79,65,00,000/-



Gaursons India Limited	2,36,18,780/-
UP Township (P) Ltd	1,00,00,000/-

”

6. In addition, the respondent-assessee had paid share application money of Rs.53,25,00,000/- to M/s Gaursons Infratech (P) Limited.

7. Issue of disallowance of interest paid and allowable as a deduction under Sections 36(1)(iii) and 37 of the Act was examined by the Supreme Court in *S.A. Builders versus Commissioner of Income Tax and Another*, (2007) 288 ITR 1 (SC) and it was held:-

“25. Thus in *Atherton v. British Insulated & Helsby Cables Ltd.* [(1925) 10 TC 155 : 1 KB 421 : 132 LT 288 (CA)] it was held by the House of Lords that in order to claim a deduction, it is enough to show that the money is expended, not of necessity and with a view to direct and immediate benefit, but voluntarily and on grounds of commercial expediency and in order to indirectly facilitate the carrying on of the business. The above test in *Atherton case* [(1925) 10 TC 155 : 1 KB 421 : 132 LT 288 (CA)] has been approved by this Court in several decisions e.g. *Eastern Investments Ltd. v. CIT* [(1951) 20 ITR 1 : AIR 1951 SC 278] , *CIT v. Chandulal Keshavlal & Co.* [(1960) 38 ITR 601 : AIR 1960 SC 738] , etc.

26. In our opinion, the High Court as well as the Tribunal and other Income Tax Authorities should have approached the question of allowability of interest on the borrowed funds from the above angle. In other words, the High Court and other authorities should have enquired as to whether the interest-free loan was given to the sister company (which is a subsidiary of the assessee) as a measure of commercial expediency, and if it was, it should have been allowed.”



Thus, distinction was made between loans and advances given for business purposes as distinguished from personal interest. This aspect has been also highlighted in judgments of Delhi High Court in *Punjab Stainless Steel Industries versus Commissioner of Income Tax and Another*, (2010) 324 ITR 396 (Del.), *Principal Commissioner of Income Tax-7 versus Reebok India Company*, ITA No. 1130/2017, decided on 25th September, 2018 and ITA No.205/2018, *Principal Commissioner of Income Tax-7 versus Basti Sugar Mills Company Limited*, decided on 28th September, 2018.

8. However, learned counsel for the appellant-Revenue has relied upon and referred to submissions made by the respondent-assessee before the Assessing Officer, which read as under:-

“Assessee Company is a construction company engaged in construction of flats & selling the same to the proposed buyers. Short Terms Loans & Advances by Gaursons Realty Pvt Ltd. to its sister concerns as a part to manage fund position of the Group. Short Term Loans & Advances has not been provided by the company from loan borrowed during the year by the company but it is used for financing the construction project only, these advances have been given by the assessee to its group companies as part of their overall business plan to manage the fund flows of the group and has no connection with the project loan taken from Bank which has been incurred entirely for the project expenditure and as such the expenditure claimed by the way of interest on project loan are incurred for the business purpose and are eligible as business expenditure under section 36(1)(iii) of the Income Tax Act, 1961.

Short Term Loans & Advance is provided to its sister-concern mainly from companies own fund available with the enterprise. Booking deposit from flat buyers and Advances from customers (Rs.1,144,695,481-) available also the



assessee company received the amount from the maturity of Fixed Deposit.

This means that Advance was not given from the borrowed fund/interest bearing fund.

It is respectfully submitted that it is a settled position of law that it is not for the Revenue to dictate to the businessman how to carry on business. Various Courts have, repeatedly, held in the following cases that reasonableness of the expenditure has to be seen from the point of view of businessman and that the Revenue cannot seek to put itself in the armchair of the businessman:

- i. CIT vs. Walchand & Co.: 65
- ii. J.K. Woollen Manufactures vs. CIT: 72 ITR 612 (SC)
- iii. CIT vs Panipat Woollen & General Mills Co. Ltd.: 103 ITR 666(SC)
- iv. S.A. Builders Ltd. vs. CIT: 288 ITR 1 (SC) approving v. Dalmia Cement (P) Ltd. : 254 ITR 377 (Del.)
- v. CIT vs. Padmani Packaging (P) Ltd.: 155 Taxman 268 (Del.)”

9. It was also alleged that the respondent-assessee had not furnished copies of alleged agreements with M/s Gaursons India Limited and M/s U.P. Township Private Limited. The Tribunal in the impugned order has referred to different amounts paid with reference to other advances and observed as under:-

“All the above advances even if it is presumed that they are not given by the assessee for the non-business purposes they do not exceed the funds available with the assessee without interest.”

10. Keeping in view the assertions made by the Revenue on the findings recorded by the Tribunal, we feel that the appeal should not be dismissed *in*

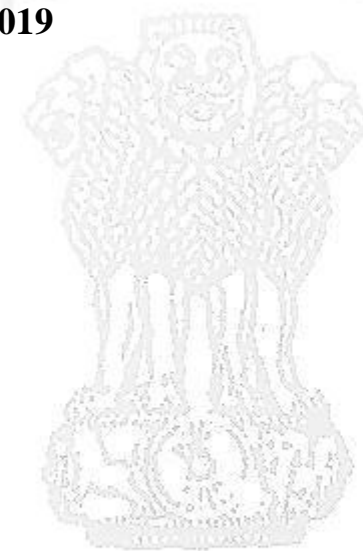


limine at the admission stage itself but should be heard in detail. Therefore, without expressing any opinion, we are issuing notice in this appeal returnable on 14th March,2019.

(SANJIV KHANNA)
JUDGE

(ANUP JAIRAM BHAMBHANI)
JUDGE

JANUARY 17th , 2019
VKR



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